

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 1811 of 2010

(Arising out of order-in-appeal no. PKS/223/BEL/2010 dated 27th July 2010 passed by the Commissioner of Central Excise (Appeals), Mumbai-III.)

M/s I G Petrochemicals Ltd
Plot No. T-2, MIDC Industrial Area,
Taloja, Raigad – 410 208

.....Appellant

VERSUS

Commissioner of Central Excise, Belapur
Ist floor, CGO Complex, CBD,
Belapur, Navi Mumbai – 400 614

.....Respondent

APPEARANCE:

Shri Bharat Bagla, Advocate for the Appellant
Shri K N Aherwal, Assistant Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85496/2020

Date of Hearing: 28.02.2020

Date of Decision: 28.02.2020

PER: CORAM

Learned Counsel submits that the appellant had sought
coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme,

2019 and that in consequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. We have heard Learned Authorised Representative.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad